

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 10TH JANUARY, 2024

No. 08 A: The Judicial officers named in Column no. 02 are transferred/ posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officers concerned are also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officers concerned are also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Ms. Reema Kumari, S.D.J.M., Hazaribagh	(a) Civil Judge (Junior Division) (b) Hazaribagh (c) Hazaribagh	(a) Rs. 7,00,000/- within the local limits of Hazaribagh Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Hazaribagh Munsifi	Civil Judge (Jr. Div.)-cum-SDJM, Hazaribagh
2.	Ms. Anushka Jain, Addl. Civil Judge (Jr. Div.)-cum-JM.-cum-Spl.Court, elected M.P./M.L.A., Dhanbad	(a) Civil Judge (Junior Division) (b) Dhanbad (c) Dhanbad	(a) Rs. 7,00,000/- within the local limits of Dhanbad Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Dhanbad Munsifi	Civil Judge (Jr. Div.)-cum-JM- cum-Special Court, elected M.P./M.L.A., Dhanbad

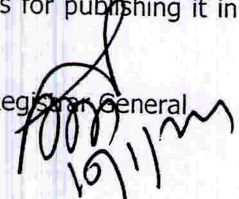
By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 175 /Apptt.

Dated Ranchi the 10th January, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, o/o the Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judges, Hazaribagh & Dhanbad for information and **(communication to the Officers concerned)** / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.

Registrar General


10/11/24